

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB)No.415/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd October 2017, 10.30 A.M

Name of the Company	Anil Steels -Vs- AD Electrosteel Co.(P) Ltd		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


1.	ARUN GUPTA, FCA	Operational Creditor] Arun-GZI 23/10/17
2.	MAHUA SINGHA, CS	On behalf of IRP	

ORDER

Ld. Pr. CS on behalf of IRP and the Ld. CA for the operational creditor are present.

In view of the direction of the Hon'ble NCLAT passed in Company Appeal (AT) (Insolvency) No. 194/2017 proceedings are closed and fees of Interim Resolution Professional is fixed at Rs.25,000/- (Rupees Twenty Five thousand) only.

File is consigned to record.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)